

ITEM NO.16

REGISTRAR COURT. 1

SECTION IIA

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR DR. K.ARUL

Criminal Appeal No(s). 898/2012

MANOJ KHATIK

Appellant(s)

VERSUS

STATE OF M.P.

Respondent(s)

Date : 20/11/2014 This appeal was called on for hearing today.

For Appellant(s)

Mr. Ashok Kumar Gupta Ii,Adv.

For Respondent(s)

Mr M.P.Singh, Adv.

Mr. C. D. Singh,Adv.

UPON hearing the counsel the Court made the following  
O R D E R

The ld. counsel for the respondent do not wish to file any additional documents.

However, for enabling the appellant, time of two weeks is granted for filing additional documents, if any, as last opportunity.

List again on 5.1.2015.

(DR. K.ARUL)  
Registrar